

we deserve it to a certain extent—more or less. But I do mind if after reference has been made by you as Speaker, there is no mention in the letter of a tinge of regret. He says 'I understand'.

MR SPEAKER : He has said 'I stand corrected'.

SHRI H. N. MUKERJEE : That is not regret.

12.47 hrs.

PAPERS LAID ON THE TABLE

Annual Report on working and administration of Companies Act and papers under Companies Act

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmad,

I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1968 under section 638 of the said Act. [*Placed in Library. See No. LT-478/69.*]
- (2) (i) A copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:--
 - (a) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi for the year 1966-67.
 - (b) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement showing reasons for delay in laying the above documents. [*Placed in Library. See No. LT-479/69.*]

Annual Report of Khadi and Village Industries Commission.

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunath Reddy, I beg to lay on the Table a copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1967-68 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statements. [*Placed in Library. See No. LT-480/69.*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir I have to report the following messages received from the Secretary of Rajya Sabha:--

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 18th March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 21st March, 1969 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the

[Secretary]

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ESTIMATES COMMITTEE

Sixty-fifth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Sixty-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Forty-eighth Report of the committee on the Ministry of Petroleum and Chemicals.

PUBLIC ACCOUNTS COMMITTEE

Forty-Fourth Report

SHRI DATTATRAYA KUNTE (Kotaba) : I beg to present the Forty-fourth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Eighteenth Report on Audit Report (Civil) 1967 relating to the Border Roads Organisation.

GOVERNMENT (LIABILITY IN TORT) BILL

(i) Report of Joint Committee

SHRI N. C. CHATTERJEE (Burdwan) : I beg to present the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

(ii) Evidence

SHRI N. C. CHATTERJEE : I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

(iii) Memoranda

SHRI N. C. CHATTERJEE : I beg to lay on the Table copies of the Memoranda received by the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

12.50 hrs.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL—Contd.

MR. SPEAKER: The House now take up for further consideration the Constitution (Twenty second Amendment) Bill. Shri O. P. Tyagi was speaking yesterday when the house adjourned and he had taken about fifteen minutes. He may conclude in a few minutes, now.

This Bill will have to be passed today and voting will take place around 5 or 5.30, because there is a small Bill after this Bill which will have to be referred to the Select Committee.

SHRI S. M. BANERJEE (Kanpur) : Voting will have to take place at various stages. We should like to know when voting will